

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).  
1527-1528/2016

(Arising out of impugned final judgment and order dated 01/07/2014  
in OA No. 738-739/2014 passed by the Central Administrative  
Tribunal, Bangalore Branch)

UNION OF INDIA AND ANR

Petitioner(s)

VERSUS

DR. P.P. KRISHNAPUR AND ANR

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 29/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Maninder Singh,ASG  
Mr. T.C. Sharma,Adv.  
Mr. R. Balasubramanium,Adv.  
Mr. A. Bhattacharjee,Adv.  
Mr. B. V. Balaram Das,Adv.  
Mr. Prabhas Bajaj,Adv.  
Mr. Santosh Kumar,Adv.  
Mr. Nalin Kohli,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay in filing the special leave petitions is condoned  
subject to payment of Rs.5,000/-, as costs, with the Supreme Court  
Employees' Mutual Welfare Fund, within two weeks from today.

Application(s) seeking exemption from filing c/c of the  
impugned order is allowed.

Issue notice.

Tag with SLP (C) No.24745/2015.

In the meantime, contempt proceedings, if any, shall not be  
proceeded with.

(NARENDRA PRASAD)  
COURT MASTER

(SHARDA KAPOOR)  
COURT MASTER